

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1455
ANSWERED ON:01.08.2000
LAND REFORM POLICY
RAMDAS ATHAWALE

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government have received any request from social organisations for making the regulations relating to transfer of land in the scheduled area more effective;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) the steps taken or proposed to be taken in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (Shri A Raja)

(a) to (d) The Ministry of Tribal Affairs has informed that a few representations have been received by them from the social organisations based in Andhra Pradesh and Kerala requesting thereby the intervention of the Central Government, so that the concerned State Governments are not in a position to amend the Principal Act promulgated by them on the issue, and the transfer of land from tribals to non-tribals is restricted. The matter has been taken up by them with the concerned State Governments of Andhra Pradesh & Kerala. The Hon'ble Supreme Court of India in the case of 'Samatha' has given a verdict which restricts the sale or leasing of tribal lands to the non-tribals. The directions of the Hon'ble Supreme Court have also been circulated by the Ministry of Tribal Affairs to all the State Governments for compliance.